

A-2
1

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO.729 OF 2006.

ALLAHABAD THIS THE 19TH DAY OF JULY 2006.

Hon'ble Mr. Justice Khem Karan, V.C

Murlidhar Yadav aged about 60 years son of Sri Suraj Singh
Resident of Village Budheri, Post Bhisoli (Jakhaura),
District Lalitpur.

.....Applicant
(By Advocate : Sri R.K. Nigam)

Versus.

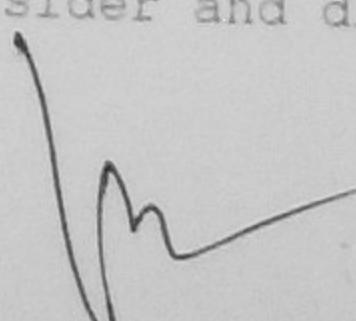
1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.

.....Respondents

O R D E R

Heard Sri R.K. Nigam counsel for the applicant on admission of this O.A.

2. The applicant was medically decategorised on 19.7.99 and he was kept on supernumerary post till he retired on 31.3.2005. His grievance is that the period spent by him on such supernumerary post and the wages for this period from 19.7.99 to 12.7.2000 have not been paid inspite of representation having been given to the Authority concerned. Copy of such representation is Annexure V.
3. The Tribunal is of the view that it would be appropriate if Divisional Railway Manager, North Central Railway, Jhansi is directed to consider and dispose of the



Arv
2.

representation (copy of which Annexure V) in accordance with Rules within a period to be fixed by this Tribunal.

4. So this O.A. is finally disposed of with a direction to the respondent No.2 to consider and dispose of the representation (copy of which is Annexure V) of the applicant in accordance with relevant Rules/orders within a period of three months from the date, a certified copy of this order together with such representation is placed before him.

h
No costs.

Vice-Chairman

Manish/-